

MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.05/AM21
(HELD ON 27.08.2020)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT

Meeting No. 05/87-ALC1/2020 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 27.08.2020, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nand Lal, Consultant, DPIIT
- 2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 4) Shri O.P. Sharma, Consultant, D/o C&PC
- 5) Shri Dilip Kumar, DDG
- 6) Shri P.P. Thapliyal, FTDO

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

The Committee approved the minutes of Norms Committee -VII Meeting No. 03 dated 08.07.2020 since uploaded on DGFT website.

Case No. A-01 NC No.05/21 Dated: 27.08.2020	M/s. Prime Progression Export & Services Pvt. Ltd.	HQ.F.No01/87/171/191/AM17/DES-VII SEZ F. No. 1/24/2010:EOU:CSEZ	Status Deferred
---	--	--	--------------------

Subject: - Fixation of Standard Input-Output Norms for the export product.

Decision: - The committee considered the case as per agenda and noted that the firm has furnished reply to D/L. Committee decided to send the reply to DPIIT for examination and deferred the case.

Case No. A-02 NC No.05/21 Dated: 27.08.2020	M/s. R.R. Kabel Ltd., Mumbai	HQ.F.No. 01/87/50/296/AM18 RLA F. No. 03/95/40/917/AM17 AA No. 0310814941 dt.31.07.2017	Status Deferred
---	------------------------------	---	--------------------

Subject: Fixation of norms in respect of Advance Authorization No. 0310814941 Dated 31.07.2017.

Decision: - The committee considered the case as per agenda and noted that a DL was issued to the firm on 22.06.2020. However, firm has not replied the DL. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.

Case No. A-03 NC No.05/21 Dated: 27.08.2020	M/s. Zahonero India Pvt. Ltd.	HQ.F.No. 01/87/50/00124/AM12 RLA F. No. 05/24/40/118/AM12 AA No. 0510295759 dt.05.07.2011	Status Deferred
---	-------------------------------	---	--------------------

Subject: Fixation of norms in respect of Advance Authorization No. 0510295759 dt.05.07.2011.

Decision: - The committee considered the case as per agenda and noted that a DL was issued to the firm on 03.07.2020. However, firm has not replied the DL Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.

Case No. A-04 NC No.05/21 Dated: 27.08.2020	M/s. Max Speciality Films Ltd.	HQ.F.No. 01/87/50/182/AM18 RLA F. No. 22/24/40/05/AM18 AA No. 2210015723 dt.14.06.2017	Approved
---	--------------------------------	--	----------

Subject: Fixation of norms in respect of Advance Authorization No. 2210015723 Dated 14.06.2017

Decision:- Based on the examination of the case of firm by Technical Expert (SK) in File No.01/87/50/182/AM18, the Committee decided to ratify following norms:-

Export item	Quantity	Import item	Quantity
THERMAL BOPP FILM (Containing Min.43.95%EVA)	1Kg	Polypropylene Granules (Homopolymer)	0.4450Kg
		Polypropylene Granules (Copolymer))	0.0953Kg
		Polypropylene Additive Compound	0.0953Kg
		Polypropylene Master Batch	0.0233Kg
		EVA Copolymer (Ethylene Vinyl Acetate)	0.4966Kg
RA may take consequential action as per Policy / Procedures.			

Case No. A-05 NC No.05/21 Dated: 27.08.2020	M/s. Zahonero India Pvt. Ltd.	HQ.F.No. 01/87/50/272/AM13 RLA F. No. 05/24/40/229/AM13 AA No. 0510336112 dt.28.09.2012	Status Deferred
---	-------------------------------	---	--------------------

Subject: Fixation of norms in respect of Advance Authorization No. 0510336112 dt.28.09.2012.

Decision: - The committee considered the case as per agenda and noted that a DL was issued to the firm on 03.07.2020. However, firm has not replied the DL Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.

Dilip Kumar

डिलीप कुमार/DILIP KUMAR
उप निदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार निदेशालय/DGFT
वाणिज्य एवं उद्योग विभाग
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. A-06 NC No.05/21 Dated: 27.08.2020	M/s. Gujarat Fluoro Chemicals Ltd.	HQ.F.No. 01/87/50/802/AM19 RLA F. No. 34/24/40/128/AM19 AA No. 3410044337 dt.18.07.2018	Status Deferred
---	------------------------------------	---	--------------------

Subject: Fixation of norms in respect of Advance Authorization No. 3410044337 dt.18.07.2018.

Decision: - The committee considered the case as per agenda and noted that a DL was issued to the firm on 24.07.2020. However, firm has not replied the DL Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.

Case No. A-07 NC No.05/21 Dated: 27.08.2020	M/s. Gujarat Fluoro Chemicals Ltd.	HQ.F.No. 01/87/50/474/AM19 RLA F. No. 34/24/40/167/AM19 AA No. 3410044396 dt.08.08.2018	Status Deferred
---	------------------------------------	---	--------------------

Subject: Fixation of norms in respect of Advance Authorization No. 3410044396 dt.08.08.2018.

Decision: - The committee considered the case as per agenda and noted that a DL was issued to the firm on 29.07.2020. However, firm has not replied the DL Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.

Case No. A-08 NC No.05/21 Dated: 27.08.2020	M/s. Gujarat Fluoro Chemicals Ltd.	HQ.F.No. 01/87/50/803/AM19 RLA F. No. 34/24/40/133/AM19 AA No. 3410044314 dt.09.07.2018	Status Deferred
---	------------------------------------	---	--------------------

Subject: Fixation of norms in respect of Advance Authorization No. 3410044314 dt.09.07.2018.

Decision: - The committee considered the case as per agenda and noted that a DL was issued to the firm on 03.07.2020. However, firm has not replied the DL Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.

Case No. A-09 NC No.05/21 Dated: 27.08.2020	M/s. Polyfill Technologies Pvt. Ltd.	HQ.F.No. 01/87/50/588/AM17 RLA F. No. 34/24/40/226/AM17 AA No. 3410042681 dt.22.11.2016	Status Deferred
---	--------------------------------------	---	--------------------

Subject: Fixation of norms in respect of Advance Authorization No. 3410042681 Dated 22.11.2016.

Decision: - The committee considered the case as per agenda and noted that the reply to D/L furnished by the firm. Committee considered the case and decided to send the reply to TEC (SK) for examination and deferred the case.

Case No. A-10 NC No.05/21 Dated: 27.08.2020	M/s. Synthetic Packers Pvt. Ltd.	HQ.F.No. 01/87/50/900/AM19 RLA F. No. 07/24/40/35/AM18 AA No. 0710111642 dt.23.05.2017	Status Deferred
---	----------------------------------	--	--------------------

Subject:- Request of modification of ad-hoc norms in respect of Advance Authorization No. 0710111642 dated 23.05.2017

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Exact technical specification of export product.
- Technical Catalogue of import item No.3.
- Justification of increasing ration of import item No.3.
- Colour of export product.

Case No. A-11 NC No.05/21 Dated: 27.08.2020	M/s. Polylink Polymers (India) Ltd.	HQ.F.No. 01/87/50/853/AM19 RLA F. No. 08/24/40/368/AM16 AA No. 0810137073 dt.25.01.2016	Approved
---	-------------------------------------	---	----------

Subject: Fixation of norms in respect of Advance Authorization No. 0810137073 Dated 25.01.2016.

Decision:- Based on the examination of the case of firm by Technical Expert (Consultant) in File No.01/87/50/853/AM19, the Committee decided to ratify following norms:-

S.N.	Export Item	Quantity	Import Item	Quantity
1	XLPE COMPOUND	47.500MT	LLDPE GRANULES	48.260MT
2	XLPE CATALYST COMPOUND	2.500MT	VINYL THRIMETHOXY SILANE	0.523MT
			DICUMYL PEROXIDE	0.048MT
			IRGANOX	0.095MT
			LLDPE GRANULES	2.540MT
			DI-N-BUTYL-TIN DILURATE (DBTL)	0.028MT
RA may take consequential action as per Policy / Procedures.				

4
Dilip Kumar

दिलीप कुमार/DILIP KUMAR
उप. महा निदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महा निदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. A-12 NC No.05/21 Dated: 27.08.2020	M/s. Roechling Engineering Plastics (India) Pvt. Ltd.	HQ.F.No. 01/87/50/163/AM16 RLA F. No. 34/24/40/30/AM16 AA No. 3410041199 dt.01.05.2015	Approved
---	--	--	-----------------

Subject: Fixation of norms in respect of Advance Authorization No. 3410041199 Dated 01.05.2015.

Decision:- Based on the examination of the case of firm by Technical Expert (SK) in File No.01/87/50/163/AM16, the Committee decided to ratify following norms:-

S.N.	Export Item Serial No.	Import Item	Quantity
1	1 To 6	1. UHMWPE Powder (GUR 4150)	1.084Kg/Kg of export
2.	7 To 10	1. UHMWPE Powder (GUR 4150) 2. Colour Pigment Black-Lamp Pigment (Black 101)	1.084Kg/Kg of export 0.0034Kg/Kg of export
3.	11 To 12	1. UHMWPE Powder (GUR 4150) 2. Colour Pigment Brufablend (Green E 280306)	1.084Kg/Kg of export 0.0034Kg/Kg of export
RA may take consequential action as per Policy / Procedures.			

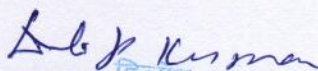
Case No. A-13 NC No.05/21 Dated: 27.08.2020	M/s. G.B. Sports	HQ.F.No. 01/87/50/435/AM19 RLA F. No. 05/23/40/269/AM19 AA No. 0510407861 dt.24.09.2018	Rejected
---	------------------	---	-----------------

Subject: - Re-consider the decision of NC Meeting No.9/87 dated 11.09.2019 in respect of Advance Authorization No.0510407861 dated 24.09.2018.

Decision: The committee considered the request of the Firm to re-consider the decision of NC Meeting No.9/87 dated 11.09.2019 as per agenda and decided to reject the request as there is no merit.

Case No. A-14 NC No.05/21 Dated: 27.08.2020	M/s. G.B. Sports	HQ.F.No. 01/87/50/283/AM20 RLA F. No. 05/23/40/185/AM19 AA No. 0510411479 dt.09.08.2019	Rejected
---	------------------	---	-----------------

Subject: - Re-consider the decision of NC Meeting No.9/87 dated 11.09.2019 in respect of Advance Authorization No. 0510411479 dt.09.08.2019.

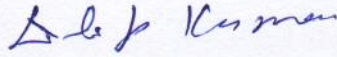
5

 दिलीप कुमार / DILIP KUMAR
 उप निदेशक विदेश व्यापार / Dy. DGFT
 विदेश व्यापार निदेशालय / DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision: The committee considered the request of the Firm to re-consider the decision of NC Meeting No.9/87 dated 11.09.2019 as per agenda and decided to reject the request as there is no merit.

Case No. A-15	M/s. G.B. Sports	HQ.F.No. 01/87/50/244/AM19	Rejected
NC No.05/21		RLA F. No. 05/23/40/125/AM19	
Dated: 27.08.2020		AA No. 0510406854 dt.14.06.2018	

Subject: - Re-consider the decision of NC Meeting No.9/87 dated 11.09.2019 in respect of Advance Authorization No. 0510411479 dt.09.08.2019.

Decision: The committee considered the request of the Firm to re-consider the decision of NC Meeting No.9/87 dated 11.09.2019 as per agenda and decided to reject the request as there is no merit.



दिलीप कुमार / DILIP KUMAR
उप निदेशक निर्यात व्यापार/Dy. DGFT
निर्यात व्यापार प्रशासनालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 5/87-ALC1/2020 MEETING DATE : 27.08.2020

Case No.:138/24/87-ALC1/2018	Party Name:BASRUR UNISEAL PRIVATE LIMITED.,	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Rejected
HQ File :01/87/050/00944/AM19/	RLA File :07/24/040/00174/AM17/	Lic.No/Date:0710110989 18.01.2017	
Decision : The committee noted that a D/L was issued to firm on 06.01.2020 and reminder dated 31.07.2020. However, firm has not replied to the D/L. Therefore, committee decided to reject the case.			

Case No.:218/24/87-ALC1/2018	Party Name:PRISTINE MELAMINE LLP	Meet No/Date:5/87-ALC1/2020 27.08.2020	Approved
HQ File :01/87/050/01024/AM19/	RLA File :34/24/040/00307/AM19/	Lic.No/Date:3410044805 08.01.2019	Defer Date:27.08.2020

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/50/307/AM19, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
MELAMINE FORMALDEHYDE MOULDING POWDER	1 kg	Melamine	0.474Kg

RA may take consequential action as per Policy / Procedures

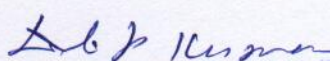
Case No.:270/24/87-ALC1/2018	Party Name:COSMO FILMS LTD	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
HQ File :01/87/050/01076/AM19/	RLA File :03/94/040/00957/AM19/	Lic.No/Date:0310826832 05.02.2019	
Decision : The committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Total area of export product in Sq.Meter.			
b) Calculation sheet to arrive at the quantity of raw material at S. No. 3 & 4 which are coating material and should be based on area of export product.			

Dilip Kumar

7
दिलीप कुमार/DILIP KUMAR
उप निदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार मंत्रालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

4	Case No.:19/3/87-ALC1/2019	Party Name:CINTURONES ALVI (INDIA) PVT. LTD.	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00064/AM20/	RLA File :05/23/040/00035/AM20/	Lic.No/Date:0510410399 26.04.2019	
Decision : The committee considered the case as per agenda and noted that a D/L was issued to the firm on 31.07.2020. However, firm has not replied the D/L Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.				
5	Case No.:29/3/87-ALC1/2019	Party Name:INDUSTRIAL RUBBER COMPANY	Meet No/Date:5/87-ALC1/2020 27.08.2020	Rejected
	HQ File :01/87/050/00074/AM20/	RLA File :04/24/040/00008/AM20/	Lic.No/Date:0410165547 02.05.2019	
Decision : The committee noted that a DL was issued by DPIIT to firm on 07.01.2020 and reminder dated 31.07.2020. However, firm has not replied to the DL. Therefore, committee decided to reject the case.				
6	Case No.:13/18/87-ALC1/2019	Party Name:SUPREME PETROCHEM LTD	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00580/AM20/	RLA File :03/95/040/01368/AM19/	Lic.No/Date:0310828758 03.05.2019	
Decision : The committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Manufacturing process indicating stage wise wastage of raw materials (both imported and indigenous) for the export product, giving separately total wastages of raw materials. b) Composition of each export item indicating net import content of raw material in export product. c) Production of each export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant.				
7	Case No.:18/9/87-ALC1/2019	Party Name:KINGSPAN INSULATION PVT.LTD.,	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00297/AM20/	RLA File :31/83/040/00075/AM20/	Lic.No/Date:3110067505 16.08.2019	
Decision : The committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Catalogue of import item. b) Justification for 10% wastage indicating wastage of each stage of manufacture.				
8	Case No.:25/9/87-ALC1/2019	Party Name:TIME TECHNOPLAST LTD.	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred

8


 दिलीप कुमार/DILIP KUMAR
 उप निदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार मंत्रालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/87/050/00304/AM20/	RLA File :03/95/040/00486/AM20/	Lic.No/Date:0310831120 21.08.2019
-----------------------------------	------------------------------------	--------------------------------------

Decision : The committee considered the case as per agenda for personal hearing. Firm did not attend the personal hearing on 27.08.2020. The Committee decided to give one more opportunity of Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product along with sample and process involved along and deferred the case.

Case No.:32/9/87-ALC1/2019	Party Name:NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:5/87- ALC1/2020 27.08.2020	Approved
HQ File :01/87/050/00311/AM20/	RLA File :08/24/040/00085/AM20/	Lic.No/Date:0810146033 22.08.2019	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/50/311/AM20, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
LAMINATED TARPAULINE	100000 kg	PVC RESIN	59900Kg
		DIOCTYL PHTHALATE(DOP)	23100Kg
		KNITTED POLYESTER FABRIC GSM-38	14300Kg
		TITANIUM DIOXIDE	2363Kg

RA may take consequential action as per Policy / Procedures.

Case No.:39/9/87-ALC1/2019	Party Name:NITREX CHEMICALS INDIA LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
HQ File :01/87/050/00318/AM20/	RLA File :52/24/040/00029/AM20/	Lic.No/Date:5210043163 28.08.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT.

Case No.:3/12/87- ALC1/2019	Party Name:MULTIBASE INDIA LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Approved
HQ File :01/87/050/00402/AM20/	RLA File :03/95/040/00711/AM20/	Lic.No/Date:0310832241 16.10.2019	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/50/311/AM20, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Thermoplastic Elastomer	46275Kg	Styrene Ethylene Butylene Styrene / Styrene Butadiene Styrene / Thermoplastic Rubber (TPR) Taipol SEBS - 6151 (or) 6150 (or) 6159 (or) Kibiton PB - 511 (or) Kibiton PB - 5301 (or) SEBS Thermoplastic Elastomer (Globalprene 7551) (or) (Globalprene 7550U) or Taipol SBS-3201 or Taipol SBS - 3206	13882.50Kg

RA may take consequential action as per Policy / Procedures.

Case No.:5/12/87- ALC1/2019	Party Name:RAPID ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Rejected
12 HQ File :01/87/050/00404/AM20/	RLA File :05/24/040/00393/AM20/	Lic.No/Date:0510412159 17.10.2019	Defer Date:27.08.2020
Decision : The committee noted that a DL was issued to firm on 20.01.2020 and reminder dated 31.07.2020. However, firm has not replied to the DL. Therefore, committee decided to reject the case.			

Case No.:10/12/87- ALC1/2019	Party Name:INDICA CONVEYORS LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Approved
HQ File :01/87/050/00409/AM20/	RLA File :30/24/040/00079/AM20/	Lic.No/Date:3010104856 21.10.2019	
Decision : : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/50/311/AM20, the Committee decided to ratify the license as under:-			

13	EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
	PVC CONVEYOR BELT	500000Kg	High Tenacity Polyester Filament Yarn	168750Kg
	Net Contents of (1) High Tenacity Polyester Filament Yarn 1000 D and above : 162260 Kg (2) PVC Resin : 132353 Kg (3) Flame Resistant Plasticizer Reofos 508/ Isopropylate Triphenyl Phosphate (IPPP) / Disflamoll DPK : 73530 Kg		1000 D and above	
			PVC Resin	135000Kg
			Flame Resistant Plasticizer - Reofos 508/ Isopropylate Triphenyl Phosphate (IPPP) / Disflamoll DPK	75000Kg
			Antimony Trioxide	10000Kg
			DOP / DINP Organic Chemical	25000Kg
			Resorcinol	9000Kg
			Zinc Borate	5000Kg
			Misc. Chem. like CPW (Chloro Paraffin Wax) , Relevant Antistatic Agents	16000Kg

RA may take consequential action as per Policy / Procedures.

Case No.:13/12/87- ALC1/2019	Party Name:MALAYA RUB- TECH INDUSTRIES	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
HQ File :01/87/050/00412/AM20/	RLA File :10/24/040/00060/AM20/	Lic.No/Date:1010060309 22.10.2019	
14	Decision : The committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-		
	1. Purity of export product - TSNR 20 also purity of TSNR 10 which is to be imported, giving evidence of literature of respective grade. 2. Justification for claiming wastage with details in manufacturing process. 3. Production of export product vis a vis consumption of both imported and indigenous items for the last three years duly certified by Chartered accountant.		

Case No.:17/12/87- ALC1/2019	Party Name:ELASTOMER INDIA MFG.CO.(PROP.ATUL J SHAH)	Meet No/Date:5/87- ALC1/2020 27.08.2020	Rejected
---------------------------------	--	---	----------

	HQ File :01/87/050/00416/AM20/	RLA File :31/83/040/00097/AM20/	Lic.No/Date:3110067579 23.10.2019	
	Decision : The committee noted that a DL for hard copy was issued to firm on 19.11.2019 and reminder on 20.01.2020 and 31.07.2020. However, firm has not replied to the DL. Therefore, committee decided to reject the case.			
	Case No.:34/12/87- ALC1/2019	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
16	HQ File :01/87/050/00433/AM20/	RLA File :04/24/040/00142/AM17/	Lic.No/Date:0410166230 31.10.2019	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm on 28.07.2020. However, firm has not replied the DL. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.			
	Case No.:38/12/87- ALC1/2019	Party Name:CLEENA INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Rejected
17	HQ File :01/87/050/00437/AM20/	RLA File :05/23/040/00298/AM20/	Lic.No/Date:0510412314 31.10.2019	
	Decision : The committee noted that a DL was issued to firm on 20.01.2020 and reminder dated 31.07.2020. However, firm has not replied to the DL. Therefore, committee decided to reject the case.			
	Case No.:41/12/87- ALC1/2019	Party Name:RELICAB CABLE MANUFACTURING LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
18	HQ File :01/87/050/00440/AM20/	RLA File :03/95/040/00751/AM20/	Lic.No/Date:0310832552 01.11.2019	
	Decision : The committee considered the case as per agenda and decided to send scanned copy of application for examination of the case by DPIIT and deferred the case.			
	Case No.:45/12/87- ALC1/2019	Party Name:NITREX CHEMICALS INDIA LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
19	HQ File :01/87/050/00444/AM20/	RLA File :52/24/040/00038/AM20/	Lic.No/Date:5210043221 04.11.2019	
	Decision : The committee considered the case as per agenda and refer the case to DPIIT for examination.			
	Case No.:46/12/87- ALC1/2019	Party Name:NITREX CHEMICALS INDIA LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
20	HQ File :01/87/050/00445/AM20/	RLA File :52/24/040/00037/AM20/	Lic.No/Date:5210043222 04.11.2019	

Decision : The committee considered the case as per agenda and decided to refer the case to DPIIT for examination.

21	Case No.:42/12/87- ALC1/2019	Party Name:PIONEER POLYLEATHERS LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Rejected
	HQ File :01/87/050/00441/AM20/	RLA File :05/24/040/00451/AM20/	Lic.No/Date:0510412360 05.11.2019	
	Decision : The committee noted that a D/L was issued to firm on 20.01.2020 and reminder dated 31.07.2020. However, firm has not replied to the D/L. Therefore, committee decided to reject the case.			

Case No.:43/12/87-ALC1/2019

Party Name:EDATHALA POLYMERS PVT.LTD

Meet No/Date:5/87-ALC1/2020
27.08.2020

Approved

HQ File :01/87/050/00442/AM20/

RLA File :10/24/040/00067/AM20/

Lic.No/Date:1010060318
05.11.2019

Decision: Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/58/2019-TSW dated 14.07.2020, Committee decided to ratify license as under:

22

Export item	Quantity	Import item	Quantity
Technically Specified Natural Rubber- TSNR 20 grade (higher/ pure grade than TSNR 50)	96MT	Natural Rubber RSS-V Ribbed Smoked Sheets	Deleted
		Natural Rubber Technically Specified Rubber 50 grade (TSNR 50 (lower grade/impure grade than TSNR 20)	48MT

RA may take consequential action as per Policy / Procedures.

23	Case No.:44/12/87-ALC1/2019	Party Name:PIONEER POLYLEATHERS LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Rejected
	HQ File :01/87/050/00443/AM20/	RLA File :05/24/040/00453/AM20/	Lic.No/Date:0510412374 05.11.2019	
	Decision : The committee noted that a D/L was issued to firm on 20.01.2020 and reminder dated 31.07.2020. However, firm has not replied to the D/L. Therefore, committee decided to reject the case.			

24	Case No.:54/12/87- ALC1/2019	Party Name:GEEP INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:5/87- ALC1/2020 27.08.2020	Rejected
	HQ File :01/87/050/00453/AM20/	RLA File :03/94/040/00521/AM20/	Lic.No/Date:0310832734 13.11.2019	
	Decision : The committee noted that a D/L was issued to firm on 20.01.2020 and reminder dated			

Dilip Kumar

डिलीप कुमार/DILIP KUMAR
उप. महा निदेशक निदेश व्यापार/Dy. DGFT
निदेश व्यापार मंत्रालय/निदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

31.07.2020. However, firm has not replied to the D/L. Therefore, committee decided to reject the case.

25	Case No.:2/15/87-ALC1/2019	Party Name:ASHIRVAD PIPES PVT LTD	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00496/AM20/	RLA File :07/24/040/00209/AM20/	Lic.No/Date:0710115800 06.12.2019	
	Decision : The committee considered the case as per agenda and noted that the firm has furnished hard copy. Committee decided to send the hard copy to TEC. (SK) for examination and deferred the case.			

26	Case No.:8/15/87-ALC1/2019	Party Name:FISHFA RUBBERS LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Rejected
	HQ File :01/87/050/00502/AM20/	RLA File :24/24/040/00040/AM20/	Lic.No/Date:2410042949 13.12.2019	
	Decision : The committee noted that the firm was requested for hard copy on 30.12.2019 and reminder dated 31.07.2020. However, firm has not furnished the hard copy. Therefore, committee decided to reject the case.			

27	Case No.:11/15/87- ALC1/2019	Party Name:MG POLYPLAST INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Rejected
	HQ File :01/87/050/00505/AM20/	RLA File :05/24/040/00503/AM20/	Lic.No/Date:0510412937 17.12.2019	
	Decision : The committee noted that a D/L for hard copy was issued to firm on 30.12.2019 and reminder dated 31.07.2020. However, firm has not replied to the D/L. Therefore, committee decided to reject the case.			

28

Case No.:14/15/87- ALC1/2019	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:5/87- ALC1/2020 27.08.2020	Approved
HQ File :01/87/050/00508/AM20/	RLA File :07/24/040/00222/AM20/	Lic.No/Date:0710115882 19.12.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/50/508/AM20, the Committee decided to ratify the license as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Stretch Film	132MT	Enhanced Polyethylene Resin	55.440MT
		LLDPE Granules	83.160MT
RA may take consequential action as per Policy / Procedures.			

29	Case No.:1/18/87-ALC1/2019	Party Name:SYNTHETIC PACKERS PVT LTD	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710116057	

D. J. Kumar

13

डिप्टी डायरेक्टर/DEPUTY DIRECTOR
उप निदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार निदेशालय/DGFT
व्यापार एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/87/050/00568/AM20/

:07/24/040/00247/AM20/

23.01.2020

Decision : The committee considered the case as per agenda and noted firm was requested for hard copy on 01.06.2020. However, hard copy has not been received. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.

30	Case No.:3/18/87-ALC1/2019	Party Name:MARUTI TECHNO RUBBER PVT LTD	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00570/AM20/	RLA File :05/24/040/00687/AM20/	Lic.No/Date:0510413432 24.01.2020	
	Decision : The committee considered the case as per agenda and noted firm was requested for hard copy on 01.06.2020. However, hard copy has not been received. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.			

31

Case No.:6/18/87-ALC1/2019	Party Name:CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:5/87-ALC1/2020 27.08.2020	Approved
HQ File :01/87/050/00573/AM20/	RLA File :08/24/040/00352/AM20/	Lic.No/Date:0810147101 29.01.2020	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/50/573/AM20, the Committee decided to ratify the license as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Complex High Molecular Weight Resin in Acrylate Solution C Pol- H841	47500Kg	Methyl Methacrylate Monomer	20049.270Kg
		2Hydroxyethyl Methacryalte	13007.870Kg
		Polymeric MDI M200/PAPI- 27 Polymeric MDI/Millionate MR-200	13057.270
RA may take consequential action as per Policy / Procedures.			

32	Case No.:7/18/87-ALC1/2019	Party Name:THOUSAND OAK INNOVATION LLP	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00574/AM20/	RLA File :24/24/040/00052/AM20/	Lic.No/Date:2410043001 29.01.2020	
	Decision : The committee considered the case as per agenda and noted firm was requested for hard copy on 01.06.2020. However, hard copy has not been received. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.			

	Case No.:8/18/87-ALC1/2019	Party Name:ASTRAL POLYTECHNIK LTD	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
33	HQ File :01/87/050/00575/AM20/	RLA File :08/24/040/00355/AM20/	Lic.No/Date:0810147126 30.01.2020	
The committee considered the case as per agenda and noted firm was requested for hard copy on 01.06.2020. However, hard copy has not been received. Therefore, committee decided that a				

Anil Kumar
 उप. निदेशक निदेश व्यापार/Dy. DGFT
 निदेश व्यापार मंडल/निदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

reminder to firm in this regard may be issued and deferred the case.

34	Case No.:9/18/87-ALC1/2019	Party Name:ASTRAL POLYTECHNIK LTD	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00576/AM20/	RLA File :08/24/040/00356/AM20/	Lic.No/Date:0810147127 30.01.2020	
Decision : The committee considered the case as per agenda and noted firm was requested for hard copy on 01.06.2020. However, hard copy has not been received. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.				

Case No.:10/18/87-
ALC1/2019

Party Name:CREST
COMPOSITES &
PLASTICS PVT. LTD.

Meet No/Date:5/87-
ALC1/2020
27.08.2020

Approved

HQ File
:01/87/050/00577/AM20/

RLA File
:08/24/040/00357/AM20/

Lic.No/Date:0810147133
30.01.2020

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/50/357/AM20, the Committee decided to ratify the license as under:-

35

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Saturated Polyester Resin Topcoat CT-6224	1Kg	Mono Ethlene Glycol	0.0586Kg
		Neo Pentyl Glycol	0.1770Kg
		Butyl Cellosolve	0.0730Kg
		Purified Isophthalic Acid	0.1907Kg
		Phthalic Anhydride	0.1086Kg
		Adipic Acid	0.0767Kg

RA may take consequential action as per Policy / Procedures.

36	Case No.:11/18/87- ALC1/2019	Party Name:COLORPLAST SYSTEMS PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00578/AM20/	RLA File :05/23/040/00418/AM20/	Lic.No/Date:0510413509 31.01.2020	
Decision : The committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Catalogue and function of PET & PEC Calendared Sheet.				
b) Catalogue & Size of Overlay Sheets.				

37	Case No.:12/18/87- ALC1/2019	Party Name:SHYAMALI EXPORT,	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00579/AM20/	RLA File :04/24/040/00170/AM20/	Lic.No/Date:0410166485 03.02.2020	
Decision : The committee considered the case as per agenda and noted firm was requested for hard				

copy on 01.06.2020. However, hard copy has not been received. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.

38	Case No.:19/18/87-ALC1/2019	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00586/AM20/	RLA File :02/24/040/00167/AM20/	Lic.No/Date:0210209741 05.02.2020	
Decision : The committee considered the case as per agenda and noted firm was requested for hard copy on 01.06.2020. However, hard copy has not been received. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.				

39	Case No.:24/18/87-ALC1/2019	Party Name:P&H MELAMINE TABLEWARE PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00591/AM20/	RLA File :05/24/040/00690/AM20/	Lic.No/Date:0510413536 06.02.2020	
Decision : The committee considered the case as per agenda and noted firm was requested for hard copy on 01.06.2020. However, hard copy has not been received. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.				

40

Case No.:27/18/87-ALC1/2019	Party Name:CHIRAG ENTERPRISE	Meet No/Date:5/87-ALC1/2020 27.08.2020	Approved
HQ File :01/87/050/00594/AM20/	RLA File :24/24/040/00055/AM20/	Lic.No/Date:2410043012 07.02.2020	
Decision : The committee considered the submissions of the firm in the personal hearing and decided to ratify the license as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Acrylic Plastic Re grind (7mm to 9mm)	200000Kg	Acrylic Plastic Strips (with marking paper) (Maximum width 2 fit.)	210000Kg
RA may take consequential action as per Policy / Procedures.			

41	Case No.:28/18/87-ALC1/2019	Party Name:ADDICA INDUSTRIES LLP	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00595/AM20/	RLA File :24/24/040/00054/AM20/	Lic.No/Date:2410043014 10.02.2020	
Decision : The committee considered the case as per agenda and noted firm was requested for hard copy on 01.06.2020. However, hard copy has not been received. Therefore, committee decided that a				

reminder to firm in this regard may be issued and deferred the case.

Case No.:29/18/87- ALC1/2019	Party Name:GUJARAT FLUOROchemicals LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
HQ File :01/87/050/00596/AM20/	RLA File :34/24/040/00332/AM20/	Lic.No/Date:3410045856 10.02.2020	
42 Decision : The committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) All Technical details as per Appendix 4E, indicating % yield at each chemical reaction, stichometric balance on molar basis, calculation sheet to arrive at the quantity of raw material asked. b) In the process description starting raw material is Chloroform, while in the application Main raw material is Fluorspar. Please clarify, also give process indicating use of each imported input along with other indigenous input with their quantity. c) Copy of Guaranteed norms of consumption from Technology supplier if any.			

Case No.:31/18/87- ALC1/2019	Party Name:KEY EXPORTS,	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
HQ File :01/87/050/00598/AM20/	RLA File :03/94/040/00762/AM20/	Lic.No/Date:0310834760 11.02.2020	
43 Decision : The committee considered the case as per agenda and noted firm was requested for hard copy on 01.06.2020. However, hard copy has not been received. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.			

Case No.:34/18/87- ALC1/2019	Party Name:GUARNIFLON INDIA PVT.LTD.	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
HQ File :01/87/050/00601/AM20/	RLA File :03/94/040/00958/AM20/	Lic.No/Date:0310834788 11.02.2020	
44 Decision : The committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) As per details available in the application, indigenous raw material is also used. Taking the total quantity of raw material is imported & indigenous. Wastage is 32% and not 2% as specified in the wastage column. b) Justify 32% wastage, with each step of manufacturing. c) Commercial value of wastage obtained during process of manufacturing.			

Case No.:35/18/87- ALC1/2019	Party Name:GUJARAT FLUOROchemicals LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
HQ File :01/87/050/00602/AM20/	RLA File :34/24/040/00331/AM20/	Lic.No/Date:3410045861 11.02.2020	
45 Decision : The committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) All Technical details as per Appendix 4E, indicating % yield at each chemical reaction,			

stichometric balance on molar basis, calculation sheet to arrive at the quantity of raw material asked.

- b) In the process description starting raw material is Chloroform, while in the application Main raw material is Fluorspar. Please clarify, also give process indicating use of each imported input along with other indigenous input with their quantity.
- c) Copy of Guaranteed norms of consumption from Technology supplier if any.

Case No.:37/18/87-ALC1/2019	Party Name:ATUL LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
46 HQ File :01/87/050/00604/AM20/	RLA File :08/24/040/00371/AM20/	Lic.No/Date:0810147234 13.02.2020	
Decision : The committee considered the case as per agenda and decided to defer the case for examination by DPIIT.			

Case No.:38/18/87-ALC1/2019	Party Name:EXPANDED POLYMER SYSTEMS PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Approved												
HQ File :01/87/050/00605/AM20/	RLA File :03/94/040/00833/AM20/	Lic.No/Date:0310834837 13.02.2020													
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/50/357/AM20, the Committee decided to ratify the license as under:-															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr> </thead> <tbody> <tr> <td>Polyether Polyol (R-170)</td><td>1Kg</td><td>Propylene Oxide</td><td>0.2971Kg</td></tr> <tr> <td></td><td></td><td>Dichlorofluoroethane (HCFC 141b)</td><td>0.5035Kg</td></tr> </tbody> </table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	Polyether Polyol (R-170)	1Kg	Propylene Oxide	0.2971Kg			Dichlorofluoroethane (HCFC 141b)	0.5035Kg
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY												
Polyether Polyol (R-170)	1Kg	Propylene Oxide	0.2971Kg												
		Dichlorofluoroethane (HCFC 141b)	0.5035Kg												
Note: - The firm will obtain all statutory approvals before importing HCFC 141b which is ozone depleting compound.															
RA may take consequential action as per Policy / Procedures.															

Case No.:1/2/87-ALC1/2020	Party Name:LORVEN FLEX & SACK INDIA PVT LTD	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
48 HQ File :01/87/050/00660/AM21/	RLA File :09/24/040/00009/AM21/	Lic.No/Date:0910068610 16.04.2020	
Decision : The committee considered the case as per agenda and noted that the firm was requested for hard copy on 21.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.			

Case No.:2/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
49 HQ File :01/87/050/00661/AM21/	RLA File :03/95/040/01224/AM20/	Lic.No/Date:0310835612 18.04.2020	

Decision : The committee considered the case as per agenda and decided to defer the matter.

50	Case No.:3/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00662/AM21/	RLA File :03/95/040/01223/AM20/	Lic.No/Date:0310835613 18.04.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

51	Case No.:4/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00663/AM21/	RLA File :03/95/040/01248/AM20/	Lic.No/Date:0310835616 18.04.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

52	Case No.:5/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00664/AM21/	RLA File :03/95/040/01245/AM20/	Lic.No/Date:0310835617 18.04.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

53	Case No.:6/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00665/AM21/	RLA File :03/95/040/01247/AM20/	Lic.No/Date:0310835618 18.04.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

54	Case No.:7/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00666/AM21/	RLA File :03/95/040/01246/AM20/	Lic.No/Date:0310835619 18.04.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

55	Case No.:8/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00667/AM21/	RLA File :03/95/040/01236/AM20/	Lic.No/Date:0310835620 18.04.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

56	Case No.:9/2/87-	Party Name:IWI	Meet No/Date:5/87-	Status:
----	------------------	----------------	--------------------	---------

	ALC1/2020	STATIONERY PVT.LTD.	ALC1/2020 27.08.2020	Deferred
	HQ File :01/87/050/00668/AM21/	RLA File :03/94/040/01090/AM20/	Lic.No/Date:0310835645 18.04.2020	
	Decision : The committee considered the case as per agenda and noted that the firm was requested for hard copy on 21.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.			
57	Case No.:10/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00669/AM21/	RLA File :03/95/040/00001/AM21/	Lic.No/Date:0310835695 19.04.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
58	Case No.:11/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00670/AM21/	RLA File :03/95/040/00002/AM21/	Lic.No/Date:0310835696 19.04.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
59	Case No.:12/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00671/AM21/	RLA File :03/95/040/00003/AM21/	Lic.No/Date:0310835697 19.04.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
60	Case No.:13/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00672/AM21/	RLA File :03/95/040/00004/AM21/	Lic.No/Date:0310835698 19.04.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
61	Case No.:14/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00673/AM21/	RLA File :03/95/040/00005/AM21/	Lic.No/Date:0310835699 19.04.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
62	Case No.:15/2/87-ALC1/2020	Party Name:RELIANCE	Meet No/Date:5/87-	Status:

		INDUSTRIES LIMITED	ALC1/2020 27.08.2020	Deferred
	HQ File :01/87/050/00674/AM21/	RLA File :03/95/040/00006/AM21/	Lic.No/Date:0310835700 19.04.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

63	Case No.:16/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00675/AM21/	RLA File :03/95/040/00007/AM21/	Lic.No/Date:0310835701 19.04.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

64	Case No.:17/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00676/AM21/	RLA File :03/95/040/00008/AM21/	Lic.No/Date:0310835702 19.04.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

65	Case No.:18/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00677/AM21/	RLA File :03/95/040/00009/AM21/	Lic.No/Date:0310835703 19.04.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

66	Case No.:19/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00678/AM21/	RLA File :03/95/040/00010/AM21/	Lic.No/Date:0310835704 19.04.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

67	Case No.:20/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00679/AM21/	RLA File :03/95/040/00011/AM21/	Lic.No/Date:0310835705 19.04.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

68	Case No.:21/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020	Status: Deferred
----	----------------------------	---	---------------------------------	---------------------

		27.08.2020	
HQ File :01/87/050/00680/AM21/	RLA File :03/95/040/00012/AM21/	Lic.No/Date:0310835706 19.04.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.			

	Case No.:22/2/87-ALC1/2020	Party Name:ASIAN PLASTOWARES PVT. LTD.,	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
69	HQ File :01/87/050/00681/AM21/	RLA File :03/94/040/00012/AM21/	Lic.No/Date:0310835740 20.04.2020	
Decision : The committee considered the case as per agenda and noted that the firm was requested for hard copy on 25.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.				

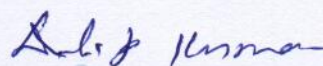
	Case No.:24/2/87-ALC1/2020	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
70	HQ File :01/87/050/00683/AM21/	RLA File :03/94/040/01086/AM20/	Lic.No/Date:0310835784 21.04.2020	
Decision : The committee considered the case as per agenda and decided to refer the case to Technical Expert for examination and deferred the case.				

	Case No.:23/2/87-ALC1/2020	Party Name:SHYAMALI EXPORT,	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
71	HQ File :01/87/050/00682/AM21/	RLA File :04/24/040/00004/AM21/	Lic.No/Date:0410166678 22.04.2020	
Decision : The committee considered the case as per agenda and noted that the firm was requested for hard copy on 25.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.				

	Case No.:25/2/87- ALC1/2020	Party Name:GUJARAT FLUOROCEMICALS LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00684/AM21/	RLA File :34/24/040/00011/AM21/	Lic.No/Date:3410046004 22.04.2020	
72	Decision : The committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
	a) All Technical details as per Appendix 4E, indicating % yield at each chemical reaction, stichometric balance on molar basis, calculation sheet to arrive at the quantity of raw material asked. b) Detailed process description from starting imported raw material. c) Copy of Guaranteed norms of consumption from Technology supplier if any.			

73	Case No.:26/2/87-ALC1/2020	Party Name:GALA SHRINK FIT	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
----	----------------------------	-------------------------------	---	---------------------

	HQ File :01/87/050/00685/AM21/	RLA File :03/94/040/01075/AM20/	Lic.No/Date:0310835844 25.04.2020	
	Decision : The committee considered the case as per agenda and noted that the firm was requested for hard copy on 25.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.			
74	Case No.:27/2/87- ALC1/2020	Party Name:ENTREMONDE POLYCOATERS LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00686/AM21/	RLA File :03/94/040/01093/AM20/	Lic.No/Date:0310835881 25.04.2020	
	Decision : The committee considered the case as per agenda and noted that the firm was requested for hard copy on 25.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.			
75	Case No.:28/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00687/AM21/	RLA File :03/95/040/01167/AM20/	Lic.No/Date:0310835933 26.04.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
76	Case No.:29/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00688/AM21/	RLA File :03/95/040/01110/AM20/	Lic.No/Date:0310835934 26.04.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
77	Case No.:30/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00689/AM21/	RLA File :03/95/040/01112/AM20/	Lic.No/Date:0310835962 26.04.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
78	Case No.:31/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00690/AM21/	RLA File :03/95/040/01111/AM20/	Lic.No/Date:0310835963 26.04.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
79	Case No.:32/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310835964	



दिलीप कुमार/DILIP KUMAR
 उप निदेशक निदेश व्यापार/Dy. DGFT
 निदेश व्यापार अतिरिक्त निदेश/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	:01/87/050/00691/AM21/	:03/95/040/01099/AM20/	26.04.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
80	Case No.:33/2/87-ALC1/2020	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00692/AM21/	RLA File :03/94/040/01057/AM20/	Lic.No/Date:0310836002 26.04.2020	
	Decision : The committee considered the case as per agenda and noted that the firm was requested for hard copy on 25.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.			
81	Case No.:34/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00693/AM21/	RLA File :03/95/040/01097/AM20/	Lic.No/Date:0310835966 26.04.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
82	Case No.:35/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00694/AM21/	RLA File :03/95/040/01098/AM20/	Lic.No/Date:0310835965 26.04.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
83	Case No.:36/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00695/AM21/	RLA File :03/95/040/01137/AM20/	Lic.No/Date:0310835968 26.04.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
84	Case No.:37/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00696/AM21/	RLA File :03/95/040/01138/AM20/	Lic.No/Date:0310835971 26.04.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
85	Case No.:38/2/87-ALC1/2020	Party Name:IMPEL EXPORTS	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00697/AM21/	RLA File :07/24/040/00013/AM21/	Lic.No/Date:0710116381 27.04.2020	
	Decision : The committee considered the case as per agenda and noted that the firm was requested			

for hard copy on 25.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.

86	Case No.:39/2/87-ALC1/2020	Party Name:GUJARAT FLUORO CHEMICALS LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00698/AM21/	RLA File :34/24/040/00012/AM21/	Lic.No/Date:3410046008 27.04.2020	
Decision : The committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) All Technical details as per Appendix 4E, indicating % yield at each chemical reaction, stichometric balance on molar basis, calculation sheet to arrive at the quantity of raw material asked. b) Detailed process description from starting imported raw material. c) Copy of Guaranteed norms of consumption from Technology supplier if any.				
87	Case No.:45/2/87-ALC1/2020	Party Name:JAGANNATH INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00704/AM21/	RLA File :13/24/040/00001/AM21/	Lic.No/Date:1310049566 28.04.2020	
Decision : The committee considered the case as per agenda and noted that the firm was requested for hard copy on 21.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.				
88	Case No.:40/2/87-ALC1/2020	Party Name:SHRINATH FLEXI PACK PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00699/AM21/	RLA File :09/24/040/00055/AM21/	Lic.No/Date:0910068703 30.04.2020	
Decision : The committee considered the case as per agenda and noted that the firm was requested for hard copy on 21.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.				
89	Case No.:41/2/87-ALC1/2020	Party Name:SHRINATH FLEXI PACK PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00700/AM21/	RLA File :09/24/040/00054/AM21/	Lic.No/Date:0910068706 30.04.2020	
Decision : The committee considered the case as per agenda and noted that the firm was requested for hard copy on 21.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.				
90	Case No.:42/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310836050	

	:01/87/050/00701/AM21/	:03/95/040/00041/AM21/	01.05.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
91	Case No.:43/2/87-ALC1/2020 HQ File :01/87/050/00702/AM21/	Party Name:RELIANCE INDUSTRIES LIMITED RLA File :03/95/040/00042/AM21/	Meet No/Date:5/87-ALC1/2020 27.08.2020 Lic.No/Date:0310836056 01.05.2020	Status: Deferred
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
92	Case No.:44/2/87-ALC1/2020 HQ File :01/87/050/00703/AM21/	Party Name:RELIANCE INDUSTRIES LIMITED RLA File :03/95/040/00040/AM21/	Meet No/Date:5/87-ALC1/2020 27.08.2020 Lic.No/Date:0310836057 01.05.2020	Status: Deferred
	Decision : The committee considered the case as per agenda and decided to defer the matter.			
93	Case No.:49/2/87-ALC1/2020 HQ File :01/87/050/00708/AM21/	Party Name:TECHFAB (INDIA) INDUSTRIES LTD RLA File :03/95/040/00036/AM21/	Meet No/Date:5/87-ALC1/2020 27.08.2020 Lic.No/Date:0310836105 05.05.2020	Status: Deferred
	Decision : The committee considered the case as per agenda and noted that the firm was requested for hard copy on 21.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.			
94	Case No.:46/2/87-ALC1/2020 HQ File :01/87/050/00705/AM21/	Party Name:PLASTENE INDIA LIMITED RLA File :08/24/040/00014/AM21/	Meet No/Date:5/87-ALC1/2020 27.08.2020 Lic.No/Date:0810147714 06.05.2020	Status: Deferred
	Decision : The committee considered the case as per agenda and noted that the firm was requested for hard copy on 21.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.			
95	Case No.:48/2/87-ALC1/2020 HQ File :01/87/050/00707/AM21/	Party Name:MACRO POLYMERS P. LTD. RLA File :08/24/040/00017/AM21/	Meet No/Date:5/87-ALC1/2020 27.08.2020 Lic.No/Date:0810147718 06.05.2020	Status: Deferred
	Decision : The committee considered the case as per agenda and noted that the firm was requested for hard copy on 21.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.			
96	Case No.:50/2/87-ALC1/2020	Party Name:NISHANT MOULDINGS PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred

Anil Kumar
 Dy. General Manager (Dy. DGFT)
 विदेश व्यापार निदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/87/050/00709/AM21/	RLA File :07/24/040/00017/AM21/	Lic.No/Date:0710116425 08.05.2020	
Decision : The committee considered the case as per agenda and noted that the firm was requested for hard copy on 21.08.2020. However, firm has not furnished the hard copy. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.			

97	Case No.:51/2/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00710/AM21/	RLA File :03/95/040/00039/AM21/	Lic.No/Date:0310836146 08.05.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

98	Case No.:1/5/87-ALC1/2020	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00785/AM21/	RLA File :05/24/040/00183/AM21/	Lic.No/Date:0510414668 21.07.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.				

99	Case No.:2/5/87-ALC1/2020	Party Name:AUM UDYOG	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00786/AM21/	RLA File :05/23/040/00091/AM21/	Lic.No/Date:0510414684 22.07.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.				

100	Case No.:3/5/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00787/AM21/	RLA File :03/95/040/00244/AM21/	Lic.No/Date:0310837406 24.07.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

101	Case No.:4/5/87-ALC1/2020	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00788/AM21/	RLA File :03/95/040/00245/AM21/	Lic.No/Date:0310837407 24.07.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter.				

102	Case No.:5/5/87-ALC1/2020	Party Name:ASTRAL	Meet No/Date:5/87-	Status:
-----	---------------------------	-------------------	--------------------	---------

	POLYTECHNIK LTD	ALC1/2020 27.08.2020	Deferred
HQ File :01/87/050/00789/AM21/	RLA File :08/24/040/00101/AM21/	Lic.No/Date:0810148221 24.07.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			

103	Case No.:6/5/87-ALC1/2020	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00790/AM21/	RLA File :03/94/040/00239/AM21/	Lic.No/Date:0310837457 29.07.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.				

104	Case No.:7/5/87-ALC1/2020	Party Name:VISION POLYMER PVT LTD	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00791/AM21/	RLA File :34/24/040/00101/AM21/	Lic.No/Date:3410046252 29.07.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.				

105	Case No.:8/5/87-ALC1/2020	Party Name:CREATIVE PLASTIC PACKAGING PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00792/AM21/	RLA File :05/23/040/00108/AM21/	Lic.No/Date:0510414775 30.07.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.				

106	Case No.:9/5/87-ALC1/2020	Party Name:VARUN BEVERAGES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00793/AM21/	RLA File :05/24/040/00199/AM21/	Lic.No/Date:0510414779 30.07.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.				

107	Case No.:10/5/87-ALC1/2020	Party Name:FARCOM	Meet No/Date:5/87-	Status:
-----	----------------------------	-------------------	--------------------	---------

	CABLE SYSTEMS PRIVATE LIMITED,	ALC1/2020 27.08.2020	Deferred
HQ File :01/87/050/00794/AM21/	RLA File :07/24/040/00107/AM21/	Lic.No/Date:0710116818 30.07.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			

108	Case No.:11/5/87-ALC1/2020	Party Name:TATTVA ENTERPRISES LLP	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00795/AM21/	RLA File :03/95/040/00234/AM21/	Lic.No/Date:0310837506 30.07.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.				

109	Case No.:12/5/87-ALC1/2020	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00796/AM21/	RLA File :03/95/040/00227/AM21/	Lic.No/Date:0310837534 31.07.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.				

110	Case No.:13/5/87-ALC1/2020	Party Name:VINYL TUBOS PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00797/AM21/	RLA File :05/24/040/00213/AM21/	Lic.No/Date:0510414804 31.07.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.				

111	Case No.:14/5/87-ALC1/2020	Party Name:MARUTI TECHNO RUBBER PVT LTD	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00798/AM21/	RLA File :05/24/040/00206/AM21/	Lic.No/Date:0510414805 31.07.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.				

112	Case No.:15/5/87-ALC1/2020	Party Name:STRAW	Meet No/Date:5/87-	Status:
-----	----------------------------	------------------	--------------------	---------

		EXPRESS LLP	ALC1/2020 27.08.2020	Deferred
	HQ File :01/87/050/00799/AM21/	RLA File :03/95/040/00264/AM21/	Lic.No/Date:0310837558 07.08.2020	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			
113	Case No.:16/5/87-ALC1/2020	Party Name:JOS MARINE TECHNICAL SERVICES PVT. LTD	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00800/AM21/	RLA File :10/24/040/00037/AM21/	Lic.No/Date:1010060608 07.08.2020	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			
114	Case No.:17/5/87-ALC1/2020	Party Name:VARUN BEVERAGES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00801/AM21/	RLA File :05/24/040/00218/AM21/	Lic.No/Date:0510414843 10.08.2020	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			
115	Case No.:18/5/87-ALC1/2020	Party Name:BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00802/AM21/	RLA File :03/94/040/00332/AM21/	Lic.No/Date:0310837622 11.08.2020	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			
116	Case No.:19/5/87-ALC1/2020	Party Name:BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
	HQ File :01/87/050/00803/AM21/	RLA File :03/94/040/00333/AM21/	Lic.No/Date:0310837624 11.08.2020	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			
117	Case No.:20/5/87-ALC1/2020	Party Name:GUJARAT FLUORO CHEMICALS LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred

Dilip Kumar

HQ File :01/87/050/00804/AM21/	RLA File :34/24/040/00123/AM21/	Lic.No/Date:3410046282 11.08.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			

Case No.:24/5/87-ALC1/2020	Party Name:HALDIA PETROCHEMICALS LTD	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
118 HQ File :01/87/050/00808/AM21/	RLA File :02/24/040/00055/AM21/	Lic.No/Date:0210210033 13.08.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			

Case No.:25/5/87-ALC1/2020	Party Name:HALDIA PETROCHEMICALS LTD	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
119 HQ File :01/87/050/00809/AM21/	RLA File :02/24/040/00056/AM21/	Lic.No/Date:0210210036 13.08.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			

Case No.:21/5/87-ALC1/2020	Party Name:BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
120 HQ File :01/87/050/00805/AM21/	RLA File :03/94/040/00253/AM21/	Lic.No/Date:0310837662 14.08.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			

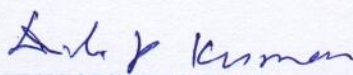
Case No.:22/5/87-ALC1/2020	Party Name:BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
121 HQ File :01/87/050/00806/AM21/	RLA File :03/94/040/00209/AM21/	Lic.No/Date:0310837666 14.08.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			

Case No.:23/5/87-ALC1/2020	Party Name:BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:5/87- ALC1/2020 27.08.2020	Status: Deferred
122			

HQ File :01/87/050/00807/AM21/	RLA File :03/94/040/00215/AM21/	Lic.No/Date:0310837667 14.08.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			

Case No.:26/5/87-ALC1/2020	Party Name: SAMPARK INDUSTRIES LTD	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
123 HQ File :01/87/050/00810/AM21/	RLA File : 05/24/040/00232/AM21/	Lic.No/Date:0510414898 17.08.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			

Case No.:27/5/87-ALC1/2020	Party Name:SAHARA LABELS PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2020 27.08.2020	Status: Deferred
124 HQ File :01/87/050/00811/AM21/	RLA File :07/24/040/00120/AM21/	Lic.No/Date:0710116891 17.08.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			


 दिनेश कुमार/DILIP KUMAR
 उप निदेशक निदेश व्यापार/Dy. DGFT
 निदेश व्यापार मंडलनिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi